

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting due for 29.03.2012 but actually held on 12.04.2012**

The meeting No.50/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 29.03.2012 but actually held on 12.4.2012 in Room No.4 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Shri P.P. Pasricha. FTDO	DGFT

The agenda for meeting No.50/AM-12 dated 29.03.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 50/84-ALC3/2011 MEETING DATE : 29.03.2012

Case No.:17/50/84-ALC3/2011	Party Name: YUDHISHTHRA KAPUR EXPORTS PVT. LTD.,	Meet No/Date:50/84-ALC3/2011 29.03.2012	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00410/AM12/	RLA File :05/24/040/00314/AM12/	Lic.No/Date:0510311415	Defer Date:

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.

Case No.:18/50/84-ALC3/2011	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:50/84-ALC3/2011 29.03.2012	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00411/AM12/	RLA File :03/95/040/00673/AM12/	Lic.No/Date:0310671648 19.12.2011	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per decision taken by NC-VII in similar case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible intermediate bulk containers net contents of exports: Masterbatch Colour:3.68 MT, Conductive Black: 6.55 MT, Polypropylene Granules: 818.18 MT., HDPE Granules:4.25 MT, LLDPE:40.95 MT, LDPE:40.95 MT, UV Stabiliser Masterbatch: 18 MT, Masterbatch White: 6.14 MT, Masterbatch	951 MT	Relevant Polypropylene Granules	1.05 Kg/Kg content in the export product
			Relevant HDPE Granules	1.05 Kg/Kg content in the export product
			Relevant Masterbatch Antifibrillant	1.10 Kg/Kg content in the export product
			Relevant Masterbatch White	1.10 Kg/Kg content in the export product
			Relevant Masterbatch	1.10 Kg/Kg

Antifibrillant:12.27 MT

Colour

content in the  
export product

Relevant Conductive  
Black

1.10 Kg/Kg  
content in the  
export product

LLDPE

1.05 Kg/Kg  
content in the  
export product

LDPE

1.05 Kg/Kg  
content in the  
export product

U.V. Stabilizer  
Masterbatch (containing  
not more than 20% U.V.  
Stabilizer) where Export  
product contains U.V.  
Stabilizer

2% of the Resin  
content in Export  
product.

The R.A. shall be advised to take necessary action subject to compliance of other **usual** conditions.

Case No.:24/43/84-ALC3/2011

Party Name: LILLIPUT KIDSWEAR LTD.

Meet No/Date:50/84-ALC3/2011  
29.03.2012

Status:  
Approved

HQ File :01/84/050/00327/AM12/

RLA File :05/23/040/00351/AM12/

Lic.No/Date:0510311812  
20.12.2011

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/77/2011-12/Hosy., dated 30.03.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
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1.	Babies dress made from 100% Polyester solid dyed satin fabric, 86 % Nylon, 14% metallic solid dyed net fabric and 100% Polyester solid dyed net fabric, Style No.150644	4585 Nos.	100% Polyester solid dyed satin fabric, GSM-117+/-10%, Construction: 50D X 75D/267X115, Finished Width:57", C/W: 55"	0.75 Sq. meter per piece
			86 % Nylon, 14% metallic solid dyed net fabric, GSM-40+/-10%, Construction: Finished Width:58", C/W: 56"	1.20 Sq. meter per piece
			100% Polyester solid dyed net fabric, GSM-40+/-10%, Construction: 50D X 50D Finished Width:60", C/W: 58"	1.22 Sq. meter per piece
			100% Polyester solid dyed net fabric, GSM-40+/-10%, Construction: 50D X 50D Finished Width:60", C/W: 58"	0.59 Sq. meter per piece
2.	Babies dress made from printed poly nylon woven fabric 55% biconstituent fibre (80% Polyester, 20% nylon), 45% Polyester fabric, GSM-65+/-10%, Style No.150645	8140 Nos.	Printed poly nylon woven fabric 55% biconstituent fibre (80% Polyester, 20% nylon), 45% Polyester fabric, GSM-65+/-10%, Construction: P50D X 120D/149X81, Finished Width:56", C/W: 55"	0.78 Sq. meter per piece
3.	Babies dress made from 100% cotton printed woven lawn fabric, GSM-76+/-10%, Style	12,296 Nos.	100% cotton printed woven lawn fabric, GSM-76+/-10%, Construction: 60X60/108X88, Finished Width:53", C/W: 51"	1.12 Sq. meter per piece

	No.150839			
4.	Babies Top made from 100% cotton printed woven lawn fabric, GSM-76+/-10%, Style No.150755	6630 Nos.	100% cotton printed woven lawn fabric, GSM-76+/-10%, Construction: 60X60/108X88, Finished Width:53", C/W: 51"	0.68 Sq. meter per piece
5.	Babies Boy shirt made from 100% cotton yarn dyed stripe fabric, GSM-80+/-10%, Style No.148564	14,891 Nos.	100% cotton yarn dyed stripe fabric, GSM-80+/-10%, Construction: 110X100/50X60, Finished Width:57", C/W: 56"	1.21 Sq. meter per piece
6.	Babies Boy shirt made from 100% cotton Canvas fabric, GSM-115+/-10%, Style No.150321	12,440 Nos.	100% cotton Canvas fabric, GSM-115+/-10%, Construction: 23+21SLUB*23+21/SLUB/58*50, Finished Width:55", C/W: 54"	1.52 Sq. meter per piece
7.	Babies Boy shirt made from 55% Linen, 45% cotton woven fabric, GSM-149+/-10%, Style No.621218	8800 Nos.	55% Linen, 45% cotton woven fabric, GSM-149+/-10%, Construction: 54X52, Count:21x14 Finished Width:50", C/W: 49"	0.95 Sq. meter per piece
8.	Girls Top made from 100% Rayon printed fabric, GSM-120+/-10%, Style No.155916	10,292 Nos.	100% Rayon printed fabric, GSM-120+/-10%, Count/ Construction:114X86/R40/1XR40/1, Finished Width:54",	1.62 Sq. meter per piece

			C/W:53"	
9.	Babies/Girls Dress made from 100% Rayon printed fabric, GSM-120+/-10%, Style No.148857	11,290 Nos.	100% Rayon printed fabric, GSM-120+/-10%, Construction:114X86/R40/1XR40/1, Finished Width:54", C/W: 53"	2.50 Sq. meter per piece
10.	Babies/Girls Top made from 100% Cotton printed Swiss Dot Dobby fabric, GSM-85+/-10%, Style No.893315	6673 Nos.	100% Cotton printed Swiss Dot Dobby fabric, GSM-85+/-10%, Count/Construction:92X80 50X50+21/2, Finished Width:53", C/W: 52"	0.81 Sq. meter per piece
11.	Babies/Girls Dress made from 100% Cotton printed Crepe fabric, GSM-63+/-10%, Style No.148864	10,542 Nos.	100% Cotton printed Crepe fabric, GSM-63+/-10%, Count/Construction:64X40 40X40, Finished Width: 50", C/W: 48"	1.81 Sq. meter per piece
12.	Babies/Girls Top made from 100% Cotton printed fabric, GSM-76+/-10%, Style No.148867	11,565 Nos.	100% Cotton printed fabric, GSM-76+/-10%, Construction:108X88 60X60, Finished Width: 54", C/W: 52"	1.85 Sq. meter per piece
13.	Babies/Girls Top made from 100% Cotton yarn dyed Swiss dot dobby fabric, GSM-104+/-10%, Style No.149058	12,570 Nos.	100% Cotton yarn dyed Swiss dot dobby fabric, GSM-104+/-10%, Count/Construction:120X104/50+80/2x50, Finished Width: 56", C/W: 55"	1.00 Sq. meter per piece
14.	Girls Dress made from	2435 Nos.	100% Cotton Crepe Dobby	2.50 Sq. meter

	100% Cotton Crepe Dobby fabric, GSM-51+/-10%, Style No.145972	fabric, GSM-51+/-10%, Construction:106X72/82X 90, Finished Width: 48", C/W: 46"	per piece
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

4	Case No.:27/50/84-ALC3/2011	Party Name: PIONEER EMBROIDERIES LTD	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Rejected
	HQ File :01/84/050/00420/AM12/	RLA File :03/95/040/01055/AM11/	Lic.No/Date:0310677094 17.01.2012	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that import item is in Sq. yard whereas export item is in number. No co-relation is possible in export and import item. Further in export side, it is not specified whether export item is fabric or embroidery and in import side, it is not possible to ascertain whether item is fabric or yarn. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

5	Case No.:1/47/84-ALC3/2011	Party Name: VRIJESH CORPORATION	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Rejected
	HQ File :01/84/050/00350/AM1	RLA File :03/95/040/00870/AM12/	Lic.No/Date:0310677353 18.01.2012	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not replied the information/details called vide DGFT letter dated 15.03.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:24/50/84-ALC3/2011	Party Name: YUDHISHTHRA KAPUR EXPORTS PVT. LTD.,	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Deferred
	HQ File :01/84/050/00417/AM12/	RLA File :05/24/040/00368/AM12/	Lic.No/Date:0510314845	Defer Date:



6		18.01.2012	10.05.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.		

7	Case No.:3/50/84-ALC3/2011	Party Name: HOWRAH MILLS COMPANY LTD	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: <b>Deferred</b>
	HQ File :01/84/050/00396/AM12/	RLA File :02/24/040/00197/AM12/	Lic.No/Date:0210173034 25.01.2012	Defer Date: 10.05.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the technical literature, supplier's recipe, justification note and flow chart of the export product to consider the proposal. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to send the above information for consideration of the proposal. The case is deferred for re-listing on 10.05.2012.			

8

Case No.:13/50/84-ALC3/2011	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Approved	
HQ File :01/84/050/00406/AM12/	RLA File :05/24/040/00382/AM12/	Lic.No/Date:0510315613 25.01.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies ¾ sleeve top made of 74% Polyester, 26% Rayon dyed knitted fabric, GSM-136+/-10% (Style	980 Nos.	74% Polyester, 26% Rayon dyed knitted fabric, GSM-136+/-10%	300 Kgs. (@ 2.25 sq. meter per piece)



	No.14111253)			
2.	Ladies top made of 74% Polyester, 26% Rayon dyed knitted fabric, GSM-136+/-10% (Style No.14112400)	3080 Nos.	74% Polyester, 26% Rayon dyed knitted fabric, GSM-136+/-10%	660 Kgs. (@ 1.57 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

9	Case No.:16/50/84-ALC3/2011	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:50/84-ALC3/2011 29.03.2012	<b>Status: Deferred</b>
	HQ File :01/84/050/00409/AM12/	RLA File :05/24/040/00381/AM12/	Lic.No/Date:0510315611 25.01.2012	Defer Date: 10.05.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.			

Case No.:20/50/84-ALC3/2011	Party Name: RICHA & CO	Meet No/Date:50/84-ALC3/2011	<b>Status:</b>
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10

			29.03.2012	Approved
HQ File :01/84/050/00413/AM12/	RLA File :05/24/040/00379/AM12/		Lic.No/Date:0510315608 25.01.2012	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies jacket made of 100% Linen printed woven fabric, GSM-92+/-10%, Style No. IC204524	7625 Nos.	100% Linen printed woven fabric, GSM-92+/-10%	22,318.380 Sq. meter
2.	Ladies jacket made of 100% Linen printed woven fabric, GSM-110+/-10%, Style No. IC204524	2025 Nos.	100% Linen printed woven fabric, GSM-110+/-10%	5,927.180 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

11	Case No.:33/50/84-ALC3/2011	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Deferred
	HQ File :01/84/050/00426/AM12/	RLA File :50/24/040/00015/AM12/	Lic.No/Date:5010001203 27.01.2012	Defer Date: 10.05.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.			

12	Case No.:7/50/84-ALC3/2011	Party Name: HITEX HEALTHCARE	Meet No/Date:50/84-ALC3/2011 29.03.2012	<b>Status: Rejected</b>
	HQ File :01/84/050/00400/AM12/	RLA File :22/24/040/00083/AM12/	Lic.No/Date:2210012476 31.01.2012	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the Committee has already considered this case in its meeting No.47/AM-12 held on 1.3.2012 and rejected the proposal. Therefore, this proposal has been withdrawn from the agenda item.			

13	Case No.:5/50/84-ALC3/2011	Party Name: MAHARANI OF INDIA	Meet No/Date:50/84-ALC3/2011 29.03.2012	<b>Status: Deferred</b>
	HQ File :01/84/050/00398/AM12/	RLA File :05/24/040/00392/AM12/	Lic.No/Date:0510316018 01.02.2012	Defer Date: 10.05.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.			

14	Case No.:30/50/84-ALC3/2011	Party Name: KABADI SHANKARSA & CO.,	Meet No/Date:50/84-ALC3/2011 29.03.2012	<b>Status: Rejected</b>
	HQ File :01/84/050/00423/AM12/	RLA File :07/24/040/00445/AM12/	Lic.No/Date:0710086001 03.02.2012	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given any calculation, justification of wastages, net to net requirement of fabric, bifurcation of cushion has also not been provided. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

15	Case No.:23/50/84-ALC3/2011	Party Name: SUNRISE SILK UDYOG	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Rejected
	HQ File :01/84/050/00416/AM12/	RLA File :07/24/040/00443/AM12/	Lic.No/Date:0710086056 06.02.2012	Reject
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has proposed import and export of natural silk fabrics. As per export import policy, import of natural silk fabric and export of natural silk fabric cannot be permitted. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

16	Case No.:25/50/84-ALC3/2011	Party Name: PIONEER EMBROIDERIES LTD	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Rejected
	HQ File :01/84/050/00418/AM12/	RLA File :03/95/040/00927/AM12/	Lic.No/Date:0310680490 06.02.2012	Reject
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that in export side, it is not specified whether export item is fabric or embroidery and in import side, it is not possible to ascertain whether item is fabric or yarn. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

17	Case No.:29/50/84-ALC3/2011	Party Name: M K P FASHIONS	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Approved
	HQ File :01/84/050/00422/AM12/	RLA File :07/24/040/00448/AM12/	Lic.No/Date:0710086101 08.02.2012	
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant has not specified that import product is gummed or de-gummed. Accordingly, Committee after assuming that the import product is de-gummed and allowed 5% wastage in this case and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-</p>			

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Natural Silk madeups and fabrics	3147.020 Kgs.	Thrown Silk Yarn	3304.37 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/50/84-ALC3/2011	Party Name: GAURAV INTERNATIONAL	Meet No/Date:50/84-ALC3/2011 29.03.2012	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00399/AM12/	RLA File :05/23/040/00441/AM12/	Lic.No/Date:0510317180 09.02.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

18

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies jumpsuit made of 70% modal 30% polyester dyed woven fabric, GSM-118+/-10%, Style:8984	980 Nos.	70% modal 30% polyester dyed woven fabric, GSM-118+/-10%	3322 Sq. meter (@3.39 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:19/50/84-ALC3/2011	Party Name: RICHA & CO	Meet No/Date:50/84-ALC3/2011 29.03.2012	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00412/AM12/	RLA File :05/24/040/00408/AM12/	Lic.No/Date:0510317527 13.02.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities

present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies crop pant made of 100% Linen bleached woven fabric, GSM-195+/-10%, Style No.IB205973	12,600 Nos.	100% Linen bleached woven fabric, GSM-195+/-10%	28,224 Sq. meter (@ 2.24 sq. meter per piece)
2.	Ladies crop pant made of 100% Linen dyed woven fabric, GSM-232+/-10%, Style No.IB205973	10,400 Nos.	100% Linen dyed woven fabric, GSM-232+/-10%	23,296 Sq. meter (@ 2.24 sq. meter per piece)
3.	Ladies crop pant made of 100% Linen dyed woven fabric, GSM-195+/-10%, Style No.IB205973	2767 Nos.	100% Linen dyed woven fabric, GSM-195+/-10%	6198.8 Sq. meter (@ 2.24 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:31/50/84-ALC3/2011	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: <b>Approved</b>
HQ File :01/84/050/00424/AM12/	RLA File :05/24/040/00413/AM12/	Lic.No/Date:0510317700 14.02.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls dress in 100% cotton printed woven fabrics, GSM-	24,094 Nos.	100% cotton printed woven fabrics, GSM-	52,525 Sq. meter (@ 2.18 sq. meter

20		63+/-10% (variation) with indegenious lining, Style No.175323/916479		63+/-10% (variation)	per piece)
	2.	Infant dress in 60% cotton 40% nylon knitted fabric, GSM-121+/-10% (variation) with trims fabric in 100% Polyester knitted solid dyed fabric, GSM-40+/-10% (variation) with lining and diaper cover indegenious, Style No.183488	7090 Nos.	60% cotton 40% nylon knitted fabric, GSM-121+/-10% (variation)	6840 Sq. meter
				100% Polyester knitted solid dyed fabric, GSM-40+/-10% (variation)	4111 Sq. meter
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

21	Case No.:32/50/84-ALC3/2011	Party Name: GANESHA ECOSPHERE LTD.,	Meet No/Date:50/84-ALC3/2011 29.03.2012	<b>Status: Rejected</b>
	HQ File :01/84/050/00425/AM12/	RLA File :06/24/040/00064/AM12/	Lic.No/Date:0610025904 14.02.2012	Reject
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not obtained the recommendations of Ministry of Environment &amp; Forests and Department of Chemicals &amp; Petro-Chemicals, Ministry of Chemical &amp; Fertilizers in this case. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	Case No.:15/50/84-ALC3/2011	Party Name: SADHANA FASHIONS	Meet No/Date:50/84-ALC3/2011 29.03.2012	<b>Status: Approved</b>
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22

HQ File :01/84/050/00408/AM12/

RLA File :33/24/040/00021/AM12/

Lic.No/Date:3310021699  
15.02.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies S-XL Ballerina	10,00,000 pair	Shoe outsole TRP with fabric	10,00,000 pair

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

23

Case No.:10/50/84-ALC3/2011

Party Name: SCORPIOS APPARELS PVT. LTD.,

Meet No/Date:50/84-ALC3/2011  
29.03.2012**Status:**  
**Approved**

HQ File :01/84/050/00403/AM12/

RLA File :05/24/040/00416/AM12/

Lic.No/Date:0510318040  
16.02.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement for both the export product, size and calculation has also not been provided. However, Committee after deliberations in consultation with representatives of technical authorities present in the meeting, taking in cue from SION J-270, decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies shirt (Full sleeve) made of 65% cotton 31% nylon 4% spandex dyed woven fabric, GSM-85+/-10%, Style No.51160129	2304 Nos.	65% cotton 31% nylon 4% spandex dyed woven fabric, GSM-85+/-10%	6336 Sq. meter (@ 2.75 sq. meter per piece)
2.	Ladies shirt (Full sleeve) made of 98% cotton 2% spandex	394 Nos.	98% cotton 2% spandex dyed woven fabric,	1083.5 Sq. meter (@ 2.75 sq. meter

dyed woven fabric, GSM-86+/-10%,  
Style  
No.51160329

GSM-86+/-10%

per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:12/50/84-ALC3/2011

Party Name: SHAHI EXPORTS PVT. LTD.

Meet No/Date:50/84-ALC3/2011  
29.03.2012

Status:  
Approved

HQ File :01/84/050/00405/AM12/

RLA File :05/24/040/00419/AM12/

Lic.No/Date:0510318248  
21.02.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls dress made of 100% cotton corduroy fabric, GSM-153 (Tolerance + or – 10%) Style No.CX87107989.	2100 Nos.	100% cotton corduroy fabric, GSM-153 (Tolerance + or – 10%)	4095 Sq. meter
2.	Girls blouse with belt made of 100% cotton yarn dyed fabric, GSM-119 (Tolerance + or – 10%) Style No. CX87107679	6050 Nos.	100% cotton yarn dyed fabric, GSM-119 (Tolerance + or – 10%)	11,434.500 Sq. meter
3.	Girls shirt dress with belt made of 100% cotton yarn dyed fabric, GSM-105	10,250 Nos.	100% cotton yarn dyed fabric, GSM-105 (Tolerance + or –	26,240 Sq. meter

	(Tolerance + or – 10%) Style No.CX87107990		10%)	
4.	Girls dress made of 100% viscose printed fabric, GSM-150 (Tolerance + or – 10%) Style No.CX87108091	1350 Nos.	100% viscose printed fabric, GSM-150 (Tolerance + or – 10%)	1444.500 Sq. meter
5.	Girls skirts made of 100% viscose printed fabric, GSM-150 (Tolerance + or – 10%) with 0.20 Sq. meter of 100% viscose dyed fabric, GSM-150 (Tolerance + or – 10%) Style No.CX87107968	3000 Nos.	100% viscose printed fabric, GSM-150 (Tolerance + or – 10%)	3840 Sq. meter
			100% viscose dyed fabric, GSM-150 (Tolerance + or – 10%)	600 Sq. meter
6.	Girls dress made of 100% viscose printed fabric, GSM-150 (Tolerance + or – 10%) Style No.CX87107982	4800 Nos.	100% viscose printed fabric, GSM-150 (Tolerance + or – 10%)	4128 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/50/84-ALC3/2011	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:50/84-ALC3/2011 29.03.2012	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00404/AM12/	RLA File :05/24/040/00428/AM12/	Lic.No/Date:0510318291 22.02.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities

25	present in the meeting decided to ratify the Advance Authorization issued in this case, as detailed below:-				
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Ladies top made of 100% Polyester printed fabric, GSM-GSM-86 (Tolerance + or – 10%) (Style No. 00287525)	76,500 Nos.	100% Polyester printed fabric, GSM- GSM-86 (Tolerance + or – 10%)	1,64,475 Sq. meter
The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

26

Case No.:14/50/84-ALC3/2011	Party Name: RICHA & CO	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Approved	
HQ File :01/84/050/00407/AM12/	RLA File :05/24/040/00190/AM12/	Lic.No/Date:0510318465 23.02.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies blouse made of 70% Cotton 30% silk printed woven fabric, GSM-38+/-10% (Style No. 240125142069)	2750 Nos.	70% Cotton 30% silk printed woven fabric, GSM-38+/-10%	6462.500 Sq. meter (@ 2.35 sq. meter per piece)
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:2/50/84-ALC3/2011	Party Name: NEO CORP	Meet No/Date:50/84-ALC3/2011	Status: Deferred
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27		INTERNATIONAL LIMITED	29.03.2012	
	HQ File :01/84/050/00395/AM12/	RLA File :11/24/040/00025/AM12/	Lic.No/Date:1110026881 24.02.2012	Defer Date: 10.05.2012
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012.				

28	Case No.:8/50/84-ALC3/2011	Party Name: GAURAV INTERNATIONAL	Meet No/Date:50/84-ALC3/2011 29.03.2012	<b>Status:</b> <b>Approved</b>																			
	HQ File :01/84/050/00401/AM12/	RLA File :05/23/040/00463/AM12/	Lic.No/Date:0510318606 24.02.2012																				
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-																						
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies top made of 100% Polyester printed woven fabric, GSM-80+/-10%, Style:187497/201664/ 914200</td><td>14,780 Nos.</td><td>100% Polyester printed woven fabric, GSM-80+/-10%</td><td>15,770.260 Sq. meter</td></tr> <tr> <td>2.</td><td>Ladies top made of 100% Polyester dyed woven fabric, GSM-80+/-10%, Style:187497/201664/ 914200</td><td>14,780 Nos.</td><td>100% Polyester dyed woven fabric, GSM-80+/-10%</td><td>10,567.700 Sq. meter</td></tr> <tr> <td>3.</td><td>Ladies top made of 100% Polyester dyed woven fabric, GSM-80+/-10%, Style:187761/914211</td><td>5830 Nos.</td><td>100% Polyester dyed woven fabric, GSM-80+/-10%</td><td>10,260.800 Sq. meter</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies top made of 100% Polyester printed woven fabric, GSM-80+/-10%, Style:187497/201664/ 914200	14,780 Nos.	100% Polyester printed woven fabric, GSM-80+/-10%	15,770.260 Sq. meter	2.	Ladies top made of 100% Polyester dyed woven fabric, GSM-80+/-10%, Style:187497/201664/ 914200	14,780 Nos.	100% Polyester dyed woven fabric, GSM-80+/-10%	10,567.700 Sq. meter	3.	Ladies top made of 100% Polyester dyed woven fabric, GSM-80+/-10%, Style:187761/914211	5830 Nos.	100% Polyester dyed woven fabric, GSM-80+/-10%
S.No.	Export Product	Export Quantity	Import item	Quantity allowed																			
1.	Ladies top made of 100% Polyester printed woven fabric, GSM-80+/-10%, Style:187497/201664/ 914200	14,780 Nos.	100% Polyester printed woven fabric, GSM-80+/-10%	15,770.260 Sq. meter																			
2.	Ladies top made of 100% Polyester dyed woven fabric, GSM-80+/-10%, Style:187497/201664/ 914200	14,780 Nos.	100% Polyester dyed woven fabric, GSM-80+/-10%	10,567.700 Sq. meter																			
3.	Ladies top made of 100% Polyester dyed woven fabric, GSM-80+/-10%, Style:187761/914211	5830 Nos.	100% Polyester dyed woven fabric, GSM-80+/-10%	10,260.800 Sq. meter																			

29	Case No.:26/50/84-ALC3/2011	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:50/84-ALC3/2011 29.03.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00419/AM12/	RLA File :11/24/040/00058/AM12/	Lic.No/Date:1110026880 24.02.2012	Defer Date: 10.05.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012.			

30	Case No.:28/50/84-ALC3/2011	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:50/84-ALC3/2011 29.03.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00421/AM12/	RLA File :11/24/040/00053/AM12/	Lic.No/Date:1110026879 24.02.2012	Defer Date: 10.05.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012.			

Case No.:9/50/84-ALC3/2011	Party Name: CHELSEA MILLS	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Approved	
HQ File :01/84/050/00402/AM12/	RLA File :05/23/040/00469/AM12/	Lic.No/Date:0510318959 28.02.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Cotton Denim Infants & Girls Emb. long flared skirts,	7078 Nos.	100% Cotton Denim fabric, GSM-155+/-10%	6228.640 Sq. meter

	GSM-155+/-10%, Style:180520		Fusible interlining	1061.700 Sq. meter
			Sensor Tags	7078 Nos.
2.	100% Cotton Denim Emb. long flared Girls skirts, GSM- 155+/-10%, Style:175384/734142	9760 Nos.	100% Cotton Denim fabric, GSM-155+/-10%	10,931.200 Sq. meter
			Sensor Tags	9760 Nos.
			65% Polyester 35% cotton dyed fabric, GSM-105+/- 10%	3416 Sq. meter
			Fusible interlining	1952 Sq. meter
3.	100% Cotton Denim Girls full sleeve Long dress, GSM- 155+/-10%, Style:892429/734175	5455 Nos.	100% Cotton Denim fabric, GSM-155+/-10%	13,473.850 Sq. meter
			Fusible interlining	1363.750 Sq. meter
			Sensor Tags	5455 Nos.
4.	100% Cotton Denim Girls full sleeve Long dress, GSM- 155+/-10%, Style:910473/743166	9780 Nos.	100% Cotton Denim fabric, GSM-155+/-10%	28,068.600 Sq. meter
			65% Polyester 35% cotton dyed fabric, GSM-105+/- 10%	3912 Sq. meter
			Fusible interlining	1956 Sq. meter
			Snap fastners	1,36,920 set
			Sensor Tags	9780 Nos.
5.	83% Cotton 17% Polyester pleated infants & girls skirts with diaper, GSM-310+/- 10%, Style No. 180577/764001	20,270 Nos.	83% Cotton 17% Polyester denim fabric, GSM-310+/- 10%	15,810.600 Sq. meter
			Snap fastners	81,080 set
			Sensor tags	20,270 Nos.



6.	83% Cotton 17% Polyester infants & girls denim pleated long dress with diaper, GSM-310+/-10%, Style No. 180823	16,377 Nos.	83% Cotton 17% Polyester denim fabric, GSM-310+/-10%	24,074.190 Sq. meter
			Snap fastners	98,262 set
			Sensor tags	16,377 Nos.
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

32	Case No.:1/50/84-ALC3/2011	Party Name: SRF LIMITED	Meet No/Date:50/84-ALC3/2011 29.03.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00394/AM12/	RLA File :04/24/040/00117/AM12/	Lic.No/Date:0410134196 29.02.2012	Defer Date: 19.4.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 19.04.2012.			

33

Case No.:21/50/84-ALC3/2011	Party Name: WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Approved	
HQ File :01/84/050/00414/AM12/	RLA File :10/24/040/00063/AM12/	Lic.No/Date:1010048689 12.03.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PVC Tufted vinyl backed and	97,087 Sq.	PVC Tufted vinyl backed	1,00,000 Nos.

stencilled coir mats

meter

coir mats in rolls

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:22/50/84-ALC3/2011

Party Name: WILLIAM GOODACRE &  
SONS INDIA PVT. LTD.,

Meet No/Date:50/84-ALC3/2011  
29.03.2012

Status: Approved

HQ File :01/84/050/00415/AM12/

RLA File :10/24/040/00023/AM12/

Lic.No/Date:1010048687  
12.03.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PVC Tufted vinyl backed and stencilled coir mats	97,087 Sq. meter	PVC Tufted vinyl backed coir mats in rolls	1,00,000 Nos.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/50/84-ALC3/2011

Party Name: ORIENT FASHION EXPORTS  
(INDIA) PVT.LTD.

Meet No/Date:50/84-ALC3/2011  
29.03.2012

Status: Approved

HQ File :01/84/050/00397/AM12/

RLA File :05/24/040/00448/AM12/

Lic.No/Date:0510319987  
13.03.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, as detailed below:-

35	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Girls skirts in 95% cotton 5% polyester yarn dyed woven fabrics, GSM-95+/-10% (variation) with indegenious lining, Style No.418634	2528 Nos.	95% cotton 5% polyester yarn dyed woven fabrics, GSM-95+/-10% (variation)	4399 Sq. meter
	2.	Girls skirts in 95% cotton 5% polyester yarn dyed woven fabrics, GSM-95+/-10% (variation) with indegenious lining, Style No.418633	1496 Nos.	95% cotton 5% polyester yarn dyed woven fabrics, GSM-95+/-10% (variation)	2498 Sq. meter
	3.	Girls skirts in 95% cotton 5% polyester yarn dyed woven fabrics, GSM-95+/-10% (variation) with indegenious lining, Style No.420590	162 Nos.	95% cotton 5% polyester yarn dyed woven fabrics, GSM-95+/-10% (variation)	203 Sq. meter
The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

## MANUAL AGENDA CASES

(36)

Case No.510	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 50/AM-12, dt.29.3.2012	File No.01/84/50/226/AM-12/DES-V
Ratification of input output norms against Advance Licence No. 0710083610 dated 28.10.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the

meeting decided to ratify the Advance Authorization issued in this case, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Gents half sleeve shirts made of 100% nylon yarn dyed fabric, GSM-84 (Tolerance plus or minus 10%), Style No.AM7833	12,800 Nos.	100% nylon yarn dyed fabric, GSM-84 (Tolerance plus or minus 10%)	37,120 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(37)

Case No.511	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 50/AM-12, dt.29.3.2012	File No.01/84/50/253/AM-12/DES-V
Re-fixation of input output norms against Advance Authorisation No. 0510308220 dated 17.11.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that there was typographical errors in the minutes of NC meeting held on 08.12.2011 in this case. With the approval of Chairman, NC-V Committee, the errors have been rectified and the applicant firm as well as RLA, New Delhi has been informed accordingly. The Committee considered this case and give its ex-post-facto approval for the necessary correction.

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(38)

Case No.512	M/s Orient Craft Ltd., Gurgaon
NC 50/AM-12, dt.29.3.2012	File No.01/84/162/256/AM-12/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510264384 dated 14.05.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their

U.O.No.37(5)/02/2012-13/Hosy., dated 03.04.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Duvet cover size 106''X92'' with bag made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	14.58 Sq. meter per piece
2.	Duvet cover size 90''X92'' with bag made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	12.55 Sq. meter per piece
3.	Duvet cover size 70''X92'' with bag made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	9.96 Sq. meter per piece
4.	Sham cover size 14''X22'' with bag made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	0.57 Sq. meter per piece
5.	Sham cover size 26''X26'' with bag made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	1.14 Sq. meter per piece
6.	Sham cover size 20''X34'' with bag made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	1.10 Sq. meter per piece

7.	Sham cover size 20''X28'' with bag made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	0.93 meter per piece	Sq. per
8.	Bag size 6''X15'' made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	0.20 meter per piece	Sq. per
9.	Bag size 11''X21'' made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	0.47 meter per piece	Sq. per
10.	Bed skirt size 76''X79''X15'' made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	3.94 meter per piece	Sq. per
11.	Bed skirt size 72''X34''X15'' made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	4.01 meter per piece	Sq. per
12.	Bed skirt size 52''X73''X15'' made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	3.25 meter per piece	Sq. per
13.	Bed skirt size 58''X29''X15'' made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	3.66 meter per piece	Sq. per

14.	Bed skirt size 37''X73''X15'' made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	3.05 meter piece	Sq. per
15.	Shower curtain size 72''X72'' made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	4.12 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(39)

Case No.513	M/s Orient Craft Ltd., Gurgaon
NC 50/AM-12, dt.29.03.2012	File No.01/84/162/171/AM-12/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/04/2012-13/Hosy., dated 09.04.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Quilted Bed Spread size-240cmsX260cms made from 100% Polyester fabric, GSM-95+/-10% (Imported), 55% Linen 45% Cotton, GSM-195+/-10% (indigenous) and 100% Cotton woven fabric, GSM-114+/-10% (indigenous), Style-Seer Sucker Bed Spread.	1 pc.	100% Polyester woven fabric, GSM-93+/-10%, Width 57''	7.84 meter piece Sq. per



The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(40)

Case No.514	M/s Orient Craft Ltd., Gurgaon
NC 50/AM-12, dt.29.3.2012	File No.01/84/162/460/AM-11/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 10.05.2012.

(41)

Case No.515	M/s Orient Fashions Exports (India) Pvt. Ltd., New Delhi
NC 50/AM-12, dt. 29.3.2012	File No.01/84/50/47/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510291460 dated 24.05.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) alongwith file for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012.

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(42)

Case No.516	Ref. received from the PC-IV-B, M/s Aditya Birla Nuvo Ltd., Kolkata
NC 50/AM-12, dt. 29.3.2012	File No.01/84/162/376/AM-12/DES-V
Clarification sought as to whether "Blankets/Blazer/Cloth/ Vellour/Overcoating/Jacketing Cloth made of synthetic wastage/woollen waste/Woollen rags/Synthetic rags/Scoured Wool" are covered under DEPB entry Sl. No.20 of the Product Group "Textiles".	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 17.05.2012.

(43)

Case No.517	M/s Hegde Marketing Company, Coimbatore
NC 50/AM-12, dt. 29.3.2012	File No.01/84/162/321/AM-12/DES-V
Seeking clarification on HS code applicable to tea bag stapling cotton thread.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that matter relating to classification of applicability of HS code to tea bag stapling cotton thread does not comes under the purview of Norms Committee-V. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to refer the case to Import Policy Division (Policy-2(A&B Division) for classification of applicability of HS code to tea bag stapling cotton thread.

(44)

Case No.518	M/s Laxmi Fabrics, Bangalore
NC 50/AM-12, dt. 29.3.2012	File No.01/84/50/328/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0710084650 dated 14.12.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given additional justification in this case. In the description of product, it is not clear whether the product is degummed or gummed. Therefore, Committee was not agreed with the demand of applicant firm and maintained status quo in this case. If the applicant firm wish to avail personal hearing to present their case, then a technical person may be deputed with samples and complete justification. The case stands for re-listing on 10.05.2012.

(45)

Case No.519	M/s Lastolite Imaging Solution Pvt. Ltd., Tamil Nadu
NC 50/AM-12, dt. 29.3.2012	File No.01/84/50/122/AM-09/DES-V
Ratification of Advance Authorization No.0410095119 dated 07.04.2008 under para 4.7 HBP.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 10.05.2012.

(46)

Case No.520	M/s Chinar Forge Ltd. Jalandhar
NC 50/AM-12, dt. 29.3.2012	File No.01/84/50/102/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.3010055016 dated 13.02.2008.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 10.05.2012.

(47)

Case No.521	M/s Gaurav International, Gurgaon
NC 50/AM-12, dt. 29.3.2012	File No.01/84/50/357/AM-09/DES-V
Ratification of Advance Authorization No.0510229978 dated 27.10.2008 under para 4.7 HBP.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012.

(48)

Case No.522	M/s Gaurav International, Gurgaon
NC 50/AM-12, dt. 29.3.2012	File No.01/84/50/192/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510268581 dated 21.07.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012.

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